



**Nature of Violation:**

3. The Default was in relation to delay in filing the financial statements for the Financial Years 31<sup>st</sup> March 2011, 31<sup>st</sup> March 2012, 31<sup>st</sup> March 2013, 31<sup>st</sup> March 2014 and 31<sup>st</sup> March 2015.
4. The Company has thereby violated the provisions of Section 92(4) of the Companies Act, 2013.
5. The Registrar of Companies, Mumbai forwarded the compounding application vide his letter No. ROC/621A/441/STA/J/193271/2018/124 dated 09.04.2018 and the same is accompanied to the Company Petition No. 69/441/NCLT/ MB/2017.
5. We have gone through the Petition of the Petitioners and the report submitted by the Registrar of Companies, Mumbai and also the submissions made by the Ld. Counsel for the Petitioners at the time of hearing and noted that petition made by the petitioners for compounding of offence committed under Section 92 of the Companies Act 2013.
7. Having regard to the facts and circumstances of the case, the offence committed under Section 162 of the Companies Act, 2013, as stated and explained above in first para is compounded against the Petitioners, on payment of fine imposed u/s 162 of the Companies Act, 2013 to Rs. 50,000/- by the Company and Rs.10,000/- each by Directors. The remittance shall be made to the "Bharatkhoosh" account in favour of "Pay and Accounts Officer, Ministry of Corporate Affairs, Mumbai". The directors should pay

the penalty from their respective personal accounts. The Registrar of Companies, Mumbai is hereby directed to take further action as provided under Section 621A(3)(c)(d) of the Companies Act, 1956 read with Section 441 (3)(c) (d) of the Companies Act, 2013. The RoC shall give effect of this Order only after perusal of the Compliance report of compounding fine imposed.

5. Accordingly, the Company Petition (C.P.:69 (MB)/2017) is hereby **allowed**.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**  
/NP/

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**